

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 79/MP/2022
Along with 34/IA/2023**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
- Date of Hearing** : 20.3.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Masaya Solar Energy Private Limited (MSEPL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.
- Parties present** : Shri Buddy A. Ranganathan, Advocate, MSEPL
Shri Md. Aman Sheikh, Advocate, MSEPL
Shri Vinit Kumar, Advocate, MSEPL
Ms. Shambhavi Singh, Advocate, MSEPL
Ms. Shefali Tripathi, Advocate, MSEPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Rishabh Dubey, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislav, CTUIL
Shri Lashit Sharma, CTUIL



Record of Proceedings

The learned counsel for the Petitioner sought time to file rejoinder in the matter.

2. The Commission permitted the Petitioner to file the rejoinder in the matter by 9.4.2024.
3. The matter will be listed for further hearing on 10.4.2024 at 2.30 PM.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

